

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

Petition No. 101/2007

In the matter of

Approval of provisional tariff of Unit - I of Kahalgaon Super Thermal Power Station, Stage-II from its date of commercial operation till 31.3.2009.

And in the matter of

NTPC Limited, New Delhi

..Petitioner

Vs

1. West Bengal State Electricity Board, Kolkata
2. Bihar State Electricity Board, Patna
3. Jharkhand State Electricity Board, Ranchi
4. Grid Corporation of Orissa Ltd., Bhubaneshwar
5. Power Department, Govt. of Sikkim, Gangtok
6. Madhya Pradesh Power Trading Ltd., Jabalpur
7. Maharashtra State Electricity Distribution Company Ltd., Mumbai
8. Gujarat Urja Vikas Nigam Limited, Baroda
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Power Development Department, Govt. of J&K, Jammu
11. Power Deptt., Union Territory of Chandigarh, Chandigarh
12. Punjab State Electricity Board, Patiala
13. Himachal Pradesh State Electricity Board, Shimla
14. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
15. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
16. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
17. Chhatisgarh State Electricity Board, Raipur
18. Haryana Power Generation Co. Ltd., Panchkula
19. BSES Rajdhani Power Ltd., New Delhi
20. BSES Yamuna Power Ltd., Delhi
21. New Delhi Power Ltd., New Delhi
22. Uttaranchal Power Corporation Ltd, Dehradun
23. Electricity Deptt., Administration of Dadra and Nagar Haveli, Silvassa
24. Electricity Deptt., Administration of Daman & Diu, Daman

..Respondents

The following were present:

1. Shri S.N.Goel, NTPC
2. Shri V.Kumar, NTPC
3. Shri D.Kar, NTPC
4. Shri G.N.Dua, NTPC
5. Shri T.P.S.Bawa, OSD

ORDER
(DATE OF HEARING: 25.9.2007)

The petition has been made by petitioner, NTPC Ltd. for approval of provisional tariff of Unit-I of Kahalgaon Super Thermal Power Station, Stage-II from its date of commercial operation.

2. Heard representatives of the petitioner and respondents present.
3. After considering the application and the oral submissions made at the hearing, it appears to us that certain additional information will be required from the petitioner for determination of provisional tariff. The petitioner is accordingly directed to submit the following information, latest by 5.12.2007:
 - (i) actual cash out flow excluding undischarged liabilities, as on a date up to which accounts are available (not later than DOCO) ;
 - (ii) amount of equity actually utilized up to the above date ; and
 - (ii) amount of liabilities/provisions considered in the capital cost claimed.
4. Subject to above, order is reserved.

Sd/-

(R.KRISHNAMOORTHY)
MEMBER

New Delhi dated the 27th November 2007

sd/-

(BHANU BHUSHAN)
MEMBER